CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL AHMEDABAD

REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 11078 OF 2015

(Arising out of OIA-VAD-EXCUS-001-APP-114-2015-16 dated 25/05/2015 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

SAMSHI PIPE INDUSTRIES LTD **Appellant**
Plot No. E/, GIDC, Manjusar,
Taluka : Savli,
Vadodara
Gujarat

Vs.

COMMISSIONER OF CENTRAL EXCISE-VADODARA-I **Respondent**
1st Floor, Central Excise Building,
Race Course Circle,
Vadodara,
Gujarat-390007

APPEARANCE
None appeared for the Appellant
Shri P Ganesan, Superintendent (AR) for the Respondent

CORAM:
HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. 10956/2024

Date of Hearing/Decision : **29/04/2024**

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that these appeals have come up for hearing on 03.08.2023, 14.08.2023, 06.10.2023, 15.11.2023, 07.12.2023, 23.01.2024, 29.01.2024, 14.02.2024, 27.03.2024 and today. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal, if they wish to pursue the appeals by filing an application for restoration of appeals, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Dharmi